

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4240**  
ANSWERED ON 11.08.2016

**INTER-STATE RIVER WATER SHARING DISPUTES**

4240. SHRI SHIVKUMAR UDASI

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the details of the pending Inter-State river water sharing disputes and related issues;
- (b) the steps including nationalisation and interlinking of rivers taken to resolve these disputes; and
- (c) whether the amendments made during 2002 in the Inter-State River Water Dispute Act, 1956 have failed to attain the objectives and if so, the details thereof and the reaction of the Government thereto?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION  
(DR. SANJEEV KUMAR BALYAN)

(a) On the basis of complaints made by the State Governments, the Central Government has, so far, set up 08 tribunals to settle water disputes among the States under the inter-state river water disputes (ISRWD) Act, 1956. The present status of various inter -state water disputes over the sharing of river water is at **Annexure.**

(b) The mechanism for settlement of water disputes is already available in the form of ISRWD Act, 1956. No proposal is under consideration of the Central Government for nationalization of the rivers. However, this Ministry has formulated a National Prospective Plan (NPP) for water resources development envisaging interbasin transfer of water in the Country. NWDA has identified 30 links (16 under Peninsular Component & 14 under Himalayan Component) for preparation of Feasibility Reports. After survey and investigations feasibility Reports of 14 links under Peninsular Component and two links in the Himalayan components have been prepared. The DPRs of Ken-Betwa Phase I & II, Daman-Ganga-Pinjal, Par-Tapi-Narmada have been prepared and shared with the States. Pre-Feasibility Reports of 36 Intra-State link proposals out of 46 proposals of Intra-State links have been completed.

(c) Inter-State River Water Disputes Act, 1956 was amended in the year 2002 in consultation, whereby adjudication of water disputes by the Tribunals was made time-bound. The proposal to further amend ISRWD Act, 1956 is at a conceptual stage.

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**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 4240 TO BE ANSWERED ON 11.08.2016 IN LOK SABHA REGARDING INTER-STATE RIVER WATER SHARING DISPUTES**

**Status of Inter-State water disputes over the sharing of river water under to Tribunal**

<b>S. No</b>	<b>Name of Tribunal</b>	<b>States concerned</b>	<b>Date of constitution</b>	<b>Present Status</b>
1.	Godavari Water Disputes Tribunal	Maharashtra, Andhra Pradesh, Karnataka, Madhya Pradesh & Odisha	April, 1969	Award given on July, 1980
2.	Krishna Water Disputes Tribunal -I	Maharashtra, Andhra Pradesh, Karnataka,	April, 1969	Award given on May, 1976
3.	Narmada Water Disputes Tribunal	Rajasthan, Madhya Pradesh, Gujarat and Maharashtra	October, 1969	Award given on December, 1979
4.	Ravi & Beas Water Tribunal	Punjab, Haryana and Rajasthan	April, 1986	Report and decision under section 5(2) given in April, 1987. Clarification/explanation sought from the Tribunal under Section 5(3) of the said Act by the party States. Also, a Presidential Reference in the matter is before Supreme Court and as such the matter is sub-judice.
5.	Cauvery Water Disputes Tribunal	Kerala, Karnataka, Tamil Nadu and Puduchery	June, 1990	Report and decision given on 5.2.2007 which was published vide Notification dated 19.2.2013. Further, report of CWDT u/s 5(3) of the Act is awaited. Also, Special Leave Petition (SLP) filed by party States in Hon'ble Supreme Court, as such the matter is sub-judice.
6.	Krishna Water Disputes Tribunal -II	Karnataka, Telengana, Andhra Pradesh and Maharashtra	April, 2004	Report and decision given on 30.12.2010. Further report given by the Tribunal on 29.11.2013. However, as per Supreme Court Order dated 16.9.2011, till further order, decision taken by the Tribunal on references filed by States and Central Government shall not be published in the official Gazette. As such, matter is sub-judice. Term of the Tribunal has been extended for a further period of two year w.e.f. 1 <sup>st</sup> August, 2014 to address the terms of reference as contained in section 89 of Andhra

S. No	Name of Tribunal	States concerned	Date of constitution	Present Status
				Pradesh Reorganisation Act, 2014. The term of KWDT-II has further extended for period of one year w.e.f. 1 <sup>st</sup> August, 2016. The matter is under adjudication in the Tribunal. The Government of Telengana has filed a SLP 33623-26 of 2014 and WP(C) 545 of 2015 in the Hon'ble Supreme Court in the matter. The matter is sub-judice.
7.	Vansadhara Water Disputes Tribunal	Andhra Pradesh & Odisha	February, 2010 However, as per the Supreme Court order the date of reckoning of the constitution of the Tribunal is w.e.f. 17.9.2012	Report and decision not given by the Tribunal. State of Odisha has filed an SLP in Supreme Court against the appointment of one of the Members of the Tribunal. The SLP in the matter filed by the State of Odisha in the Supreme Court is pending. The matter is sub-judice. Besides, Vansadhara Water Disputes Tribunal in its Order dated 17.12.2013 has directed to constitute a 3-member Protem Supervisory Flow Management and Regulation Committee on River Vansadhara to implement its Order. State Govt. of Odisha has filed Special Leave to Appeal (Civil) No.3392 of 2014 with regard to the Vansadhara Water Disputes Tribunal Judgement dated 17.12.2013. The matter is sub-judice.
8.	Mahadayi Water Disputes Tribunal	Goa, Karnataka and Maharashtra	November, 2010 However, vide notification dated 13.11.2014 date of reckoning of the constitution of the Tribunal is w.e.f. 21.08.2013	Report and Decision not given by the Tribunal.